

GOVERNMENT OF INDIA  
MINISTRY OF MINORITY AFFAIRS

**RAJYA SABHA**

**UNSTARRED QUESTION NO. 3645**  
ANSWERED ON 04.04.2022

**GRANTEE INSTITUTION STATUS FOR NCM**

3645. SHRI MUZIBULLA KHAN:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether it is a fact that Government has decided to make National Commission for Minorities (NCM) a Grantee institution;
- (b) if so, the details thereof alongwith reasons for making NCM a Grantee institution after 30 years of enactment of the NCM Act, 1992 which confers a statutory status to NCM and whether Government is planning to amend the NCM Act, 1992;
- (c) whether the employees of NCM and employees of other cadres posted in NCM will continue to enjoy the benefits hitherto been provided to them; and
- (d) if not, how Government will protect the interest of such employees?

**ANSWER**

THE MINISTER OF MINORITY AFFAIRS  
(SHRI MUKHTAR ABBAS NAQVI)

(a) & (b) Yes Sir. Section 10 (1) of National Commission for Minorities Act, 1992, provides that the Central Government shall pay to the Commission by way of grants such sums of money, as the Central Government may think fit for being utilized for the purpose of the Act. The Government will w.e.f 2022-23, release Grants-in-aid to the National Commission for Minorities.

(c) & (d) The terms and conditions of the services of the employees of National Commission for Minorities will be governed by the provisions of NCM Act, 1992 and NCM (Terms & Conditions of Service of Officers & Other Employees) Rules, 1994.

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